

1	2	3
7. Delhi	22.88	4.50
8. Daman & Diu	4.91	1.50
9. Goa	43.00	1.50
10. Dadar & Nagar Haveli	22.88	1.50
11. Gujarat	70.15	16.00
12. Haryana	60.83	10.00
13. Himachal Pradesh	61.43	3.00
14. J & K	106.92	1.50
15. Kerala	51.12	4.50
16. Karanataka	92.43	9.50
17. Lakshadweep	11.80	-
18. Madhya Pradesh	83.16	30.00
19. Maharashtra	119.83	18.00
20. Manipur	32.17	1.50
21. Meghalaya	33.90	1.50
22. Mizoram	32.13	1.50
23. Nagaland	32.06	1.50
24. Orissa	73.03	12.50
25. Pondicherry	29.17	1.50
26. Punjab	67.98	15.50
27. Rajasthan	62.64	7.00
28. Sikkim	29.26	2.50
29. Tripura	35.22	1.50
30. Tamil Nadu	92.20	5.50
31. Uttar Pradesh	184.25	44.00
32. West Bengal	89.90	-
Total	1764.73	221.00

[*Translation*]**Railway Line**

2835. SHRI LAKSHMAN SINGH : Will the Minister of RAILWAYS be pleased state :

(a) whether survey has been conducted in regard to laying of Railway Line from Bhopal to Ramganj, Mandi;

(b) if so, the cost thereof;

(c) whether approval has been accorded to the said scheme;

(d) if so, the time by which it is likely to start; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) Yes, Sir in 1991-92.

(b) Rs. 250 crores at 1991-92 rates.

(c) No, Sir.

(d) Does not arise.

(e) The Survey revealed that the line would be grossly unremunerative with a Rate of Return of (-) 22.45%. In view of the unremunerative nature of the line and constraint of resources, the work could not be taken up.

Clearance to Sugar Mills

2836. SHRI N.J. RATHVA :

SHRI DATTA MEGHE :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the details of the proposals received in his Ministry for the environment and forestry approval for setting up of Sugar Mills in the country, State-wise;

(b) the details of the approved Sugar Mill Projects and Unapproved Projects alongwith the reasons therefor, location and State-wise;

(c) the details of the pending projects and the reasons therefor; and

(d) the steps taken to accord approval to these projects at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (d). The information is being collected and it will be laid on the Table of the House.

*[English]***International Seminar on Primary Education**

2837. SHRI D. VENKATESWARA RAO :

PROF. M. KAMSON :

SHRI R. SURENDER REDDY :

SHRI SULTAN SALAHUDDIN OWAIISI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether an International Seminar on "Research in School Effectiveness and Learning Achievement at primary stage", organised by the National Council of Educational Research & Training (NCERT) was held in New Delhi during the third week of July, 1995;

(b) if so, the details thereof indicating *inter-alia* the particulars of the participating countries, number of delegates, the details of the topics discussed at the seminar; and

(c) the details of the important suggestions that emanated from the discussions at the seminar in context of the Indian scenario and having bearing on the District Primary Education Programme (DPEP) to be launched by his Ministry?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) The seminar was organised by NCERT under the aegis of the District Primary Education Programme (DPEP) with participation of more than 80 scholars of National and International standing from the USA, the United Kingdom, Netherlands, Bangladesh and India. Factors related to school effectiveness and learning achievement at primary stage were discussed in the Seminar.

(c) The Seminar recommended, *inter-alia*, promotion and dissemination of school based action research activities, giving priority to achievement tests and diagnostic tests, identification of factors hindering effective management of village schools and organisation of short cycle need-based skill-oriented courses in research methodology to improve quality of educational research in the country. The suggestions made at the seminar form part of the District Primary Education Programme already under implementation since 1994-95.

Shatabdi Express

2838. DR. KRUPASINDHU BHOI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to extend Shatabdi Express running between Howrah and Rourkela upto Sambalpur; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) No, Sir.

(b) Does not arise.

KVS CCS Rules, 1993

2839. DR. SUDHIR RAY :

SHRI MUHI RAM SAIKIA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the details of the employees' associations of Kendriya Vidyalaya Sangathan which have been provisionally recognised by the Sangathan under newly adopted CCS (Recognition of service association) Rules 1993;

(b) whether each of these associations had failed to comply with the conditions laid down in the above rules; and

(c) if so, the action to be taken by the Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Kendriya Vidyalaya Sangathan has informed that the following recognised KVS Employees Associations continue to be recognised under the newly adopted KVS (Recognition of Services Associations), Regulations, 1995 for a period of one year from the date of the adoption of the regulations or till the date on which the recognition is withdrawn, whichever is earlier :-

- (i) All India Kendriya Vidyalaya Teachers Association.
- (ii) Rashtriya Kendriya Vidyalaya Adhyapak Sangh (S).
- (iii) Rashtriya Kendriya Vidyalaya Adhyapak Sangh (J).
- (iv) Kendriya Vidyalaya Sangathan Staff Association.
- (v) Kendriya Vidyalaya Non-Teaching Staff Association.

(b) and (c). Do not arise.

Education for All

2840. DR. LAL BAHADUR RAWAL :

SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government of Uttar Pradesh has proposed a Scheme "Education for All" under the World Bank Assistance Programme ; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) The Project envisages an outlay of approximately Rs. 728 Crores over a period of seven years. The funding from the World Bank would be of the order of US \$163.1 million, covering 87% of the total Project costs. 13% of the project cost would be born by the Government of Uttar Pradesh. The Project seeks to accelerate the pace of Universalisation of Elementary Education in U.P. through a gamut of activities to strengthen primary schools, non-formal education, teachers' training and women's education.

The Project would cover 10 districts namely Varanasi, Gorakhpur, Allahabad, Banda, Etawah, Sitapur, Aligarh, Saharnpur, Pauri Garhwal and Nainital.

[Translation]

Nominations of Directors in National Cooperative Societies

2841. SHRI RAMESHWAR PATIDAR : Will the Minister of AGRICULTURE be pleased to state :

(a) the criteria laid or procedure adopted by the Union Government for nomination of Director from the members of Board of Directors of National Cooperative Societies such as IFCO, KRIBHCO, NAFED etc;

(b) whether the nominated director can also be selected or nominated for the post of Chairman;

(c) whether the nomination for the post of Chairman of these National Cooperative Societies is also done by the Central Government; and

(d) if so, the details of such societies and Chairman thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The Multi-State Cooperative Societies Act, 1984 and Rules framed thereunder stipulate that the Government may nominate persons on the Board of Directors of a Multi-State Cooperative Society not exceeding three where in the Government has contributed share capital or has guaranteed the repayment of principal and payment of interest on debenture or loans. However, the bye-laws of society may provide for nomination of more than three Directors by the Government.

(b) There is no provision in the Act and Rules debarring such nominated Directors from being elected as Chairman.

(c) and (d). The Chairman of National Cooperative Societies are not nominated by the Central Government. The Chairman is elected by the board of directors.

[English]

PUSA -9072

2842. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of measures taken for propagation of PUSA-9072 in Southern States ;

(b) the extent of PUSA-9072 distributed in Andhra Pradesh;

(c) whether soil in Andhra Pradesh has been found most suitable for PUSA-9072; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) Seed multiplication of Moongbeen variety, Pusa-9072 for propagation in southern States will be taken up during Rabi 1995-96, consequent upon its release in November 1994.

(b) Nil.

(c) and (d). Pusa-9072 is suitable for cultivation in rice fallows under residual moisture conditions in coastal areas of southern India, including Andhra Pradesh.

Plywood Companies

2843. SHRI ANIL BASU : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

- (a) the forest area allotted to Plywood Companies;
- (b) the location of such area and the name of the Companies to whom such areas were allotted ;
- (c) the amount of revenue earned from each Company through such allotment ; and
- (d) the impact of Plywood Industries on environment and ecology?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) No forest area has been allotted to plywood companies for its development.

(b) to (d). Do not arise.

Catering Contractors

2844. SHRI HARI KEWAL PRASAD :

SHRI UPENDRA NATH VERMA :

Will the Minister of RAILWAYS be pleased to state:

(a) whether the permission for additional facilities like tea stall, trolleys, kiosks, trainside vendors and other additional items has been given to provide catering contractors by the Western and Central Railways ;

(b) if so, the names of the stations where such permission have been provided to private Railway Catering Contractors ;

(c) whether the licence fee was also increased at the time of giving permission of such additional facilities/items ;

(d) if so, what was the earlier and revised Licence Fee in each such case where permission of additional facilities was given ;

(e) whether the enhanced Licence Fee has been recovered in all such cases ; and

(f) if not, the details of such cases and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) to (f). Information is being collected and will be laid on the Table of the Sabha.

Computerisation of the Public Distribution System

2845. SHRI RABI RAY :

SHRI RAMESH CHAND TOMAR :

SHRI GOPI NATH GAJAPATHI :

SHRI DHARMANNA MONDAYYA SADUL:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have a proposal to computerise the Public Distribution System ;

(b) if so, the details thereof ;

(c) the time by which it is likely to be discussed with State Governments for its speedy implementation; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) to (d). The Central Government has decided to utilise the facilities of the National Informatics Centre to monitor progress of Revamped Public Distribution System (RPDS) through a Computerised Management Information System (MIS). For this purpose, a set of proformae have been designed and sent to the States/UTs for collection and transmission of data. These proformae are designed to collect information on various aspects of the implementation of the RPDS from the States/UTs. Responsibility for all operational aspects of the PDS/RPDS rests with the State Governments/U.T. Administrations. Some State Governments have already implemented a Computerised MIS. No definite time limit can be set for implementation of Computerised MIS by all the States/U.T.s because it depends upon the response of each State Government/U.T. Administration.

Halt Station

2846. PROF. SUSANTA CHAKRABORTY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have any proposal for opening of a halt station at Balitikuri on Hawrah Bargachia section of South Eastern Railway ;

(b) whether people and several industrial units including public sector units raised this demand ; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c). A demand for opening of a halt station at Baltikuri between Bankra Nayabaz and Kona stations for passenger booking has been received. However, this has not been found justified on operational grounds.

Substitute of Woods

2847. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether in order to conserve forest resources and environment, his Ministry has considered/proposed to take up matter regarding use of sugarcane bagasse based durable particle boards for building construction work as substitute of woods with various Government Departments including Railways, CPWD, Defence etc.

(b) if so, the details thereof ; and

(c) the action taken/proposed to be taken to take up matter with concerned Departments ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS : (SHRI KAMAL NATH) : (a) and (b). The Policy Advisory Group on Wood Substitution set-up by the Ministry of Environment and Forests has, *inter-alia*, recommended encouraging development and use of returnable plastic trays, card board boxes, corrugated fibre board boxes, multiwalled craft paper racks and polythene laminated jute boxes for packing, replacement of wooden sleepers by concrete sleepers, encouraging panels manufactured out of non-wood material like bagasse, rice husk, jute, etc., shifting from the use of timber to steel in construction and furniture.

(c) The Ministry of Environment and Forests has recommended to all concerned Ministries/Departments to take action on the basis of the recommendations of the Policy Advisory Group

Extension of Railway Line

2848. SHRI SURAJ MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether any steps are being taken for extension of railway line from Dumka to Mandarhill;

(b) if so, the details thereof ; and

(c) if not, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) Construction of a new line from Mandarhill to Rampurhat via Dumka (130 Kms) has been taken up at a cost of Rs. 170.47 crs. Preliminary arrangements such as Final Location Survey and preparation of land acquisition plans are on hand.

(c) Does not arise.

Eco-Development Programmes

2849. SHRI SARAT PATTANAYAK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the details of Eco-Development programmes launched in Western Ghats, Aravalli and other problem areas by the National Afforestation and Eco-Development Board since its inception?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): The National Afforestation and Eco-development Board (NAEB) funds the following schemes which have long term eco-development objectives :-

1. Integrated Afforestation & Eco-development Projects- on watershed basis ;
2. Area Oriented Fuelwood and Fodder projects - in identified fuelwood deficit districts;
3. Minor Forest produce including Medicinal plants-in all States ; and
4. Grants in Aid to Voluntary Agencies cross the country.

These schemes address problem areas requiring afforestation including in Western Ghats and Aravallis.

Scholarship

2850. SHRI JASWANT SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry awards scholarships for various purposes;

(b) the eligibility criteria for each of such scholarships;

(c) the details of the scholarships of Rs. 20,000/- or more per year given by the Ministry; and

(d) the names and addresses of the recipients of scholarships of Rs. 20,000/- or more per year during 1992-93, 1993-94 and 1994-95 year-wise and State-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) The eligibility criteria are mainly merit and talent only. In specific schemes, 'means' is a criterion as well.

(c) The quantum of scholarships under the schemes of the Ministry of Human Resource Development is below Rs. 20,000/- per annum only. A statement in regard to Government of India funded scholarships of this Ministry is attached. In addition, the Department of Education administers selection for around 130 external scholarships per annum, which are all funded by foreign Governments.

(d) Does not arise.

STATEMENT*Some major Scholarship Schemes of Ministry of Human Resource Development*

Sl.N.	Name of the Schemes	Objective of the Scheme	Eligibility	Rate of Scholarship	Remarks
1	2	3	4	5	6
1.	National Scholarships Scheme for the Award of merit Scholarships for Post-Matric Studies	To provide financial assistance to needy & meritorious students to continue their Post-matric Studies upto Post-Graduate level	Merit (60% & above in the qualifying examinations) cum-Means (Parental income limit of Rs. 25000/- per annum) for full-time students including correspondence courses	Rs. 60 to 120 p.m. for day Scholars & Rs. 100 to 300 p.m. for hostellers depending upon the course and level of studies.	Being operated by State/ UT Administrations
2.	Scheme of Scholarship at secondary Stage for Talented Children from Rural Areas	To achieve greater equalisation of educational opportunities and to provide a filip to the devel-	From the merit-list after qualifying the first stage exam.	Rs. 60 for XI & XII, Rs. 30 + tuition fee up to class X for day Scholars	Being operated by State/UT Administrations.

1	2	3	4	5	6
		opment of potential talents from rural areas by educating them in good schools from Class VI to XII.	Ination by the State/ UT Administrations and the final Examination by the NCERT by the students of Class VI/VIII from from each community development Blocks	and Rs. 100 for hosteliars per month.	
3.	Scholarships to Students from Non-Hindi speaking States for Post Matric Studies in Hindi	To encourage study of Hindi in Non-Hindi Speaking States UTs to make available suitable personnel to man teaching and other posts where knowledge of Hindi is essential	Non-Hindi Speaking students of Non-Hindi Speaking States; Students belonging to Non-Hindi Speaking-States residing in Hindi speaking States for less than 5 years - studying Hindi as one of the Subjects; from Post-Matric onwards	Rs.50 to 100 per month in Non-Hindi Hindi speaking States and from Rs.80 to 125 per month in Hindi speaking States depending upon the level of Study	Being Operated by the State/UT, Administrations
4.	Scholarships to young workers in different cultural fields	To young artists for advanced training in music dance, drama, fine arts, applied arts etc.	General Education proficiency and knowledge in the chosen field discipline; Age between 18-28 Years	Rs. 1000 p.m.	Department of Culture

Further details of Scholarships/financial assistance under the Ministry of Human Resource Development are available in the Annual Reports of 1994-95 Part - I (Deptt. of Education), Part - II (Deptt. of Culture), and of 1993-94, Part - III (Department of Youth Affairs & Sports), which were laid on the Table of the House, and are available in the Parliamentary Library.

Committee on Wildlife

2851. SHRIMATI MAHENDRA KUMARI :

SHRIMATI KRISHNENDRA KAUR (DEEPA) :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have set up a high power Committee to make recommendations for reservation and protection of Wildlife;

(b) if so, the composition and terms and references thereof; and

(c) the time by which the Committee will submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) and (c). The composition of the Committee and its terms of references are given in the attached statement. The Committee is to submit its report within 6 months from the date of notification which is 19th July, 1995.

STATEMENT

The Composition of Committee is as follows :

1	2
1. Shri M.F. Ahmed , Inspector General of Forests and Ex-Officio Special Secretary , Ministry of Env. & Forests, Govt. of India	Chairman
2. Shri S. Deb Roy , Former Addl. Inspector General of Forests (wildlife), Govt. of India	Member
3. Shri Valmik Thapar, Member Steering Committee (Project Tiger)	Member
4. Shri Fateh Singh Rathor, Retd. Field Director Ranthanbhor and Sariska Tiger Reserve, Rajasthan	Member
5. Shri Madan Lokur, Central Government Standing Counsel Delhi High Court.	Member
6. Shri Raj Panjwani, Advocate, Delhi High Court	Member
7. Shri Ashok Kumar , Member, Steering Committee (Project Tiger) & Consultant (CZA)	Member Secretary

Terms of Reference of the Committee are :

(a) To implement and monitor the directions issued by the Hon'ble High Court of Delhi in Writ Petition No.4918/1993.

(b) To make recommendations and suggestions pertaining to preservation and protection of wildlife in general and wild animals confined to sanctuaries, national parks and forest reserves.

(c) To make recommendations to effectively stop the clandestine trade in animal articles.

(d) To examine existing wildlife laws and rules and suggest measures and make recommendations for improving them as well as effectively implementing them.

(e) To make recommendations and suggestions pertaining to rapid and healthy growth of wildlife.

(f) To take into consideration the wishes and the aspirations of people living within and in the vicinity of national parks and sanctuaries while making recommendations and suggestions.

(g) To look into the basis of dispute between cattle owners and forest officials and find solutions for dealing with specific problems.

(h) To consider peculiar problems of various Sanctuaries and National Parks such as insurgency and poaching.

(i) To consider the necessity of setting up more sanctuaries and national parks.

[Translation]

Food Corporation of India

2852. SHRI JAGMEET SINGH BRAR :

DR. CHINTA MOHAN :

SHRI A. INDRAKARAN REDDY :

Will the Minister of FOOD be pleased to state :

(a) whether due to constant increase in expenditure of Food Corporation of India the Government have to provide subsidy on wheat and rice at the rate of

Rs. 171.20 and Rs.137.90 per quintal respectively during the year 1994-95 ;

(b) if not , the facts in this regard ;

(c) the details of increase in the expenses of Food Corporation of India during the last three years ;

(d) whether the Government have conducted any enquiry in this regard ;

(e) if so, the details thereof ; and

(f) if not, the reasons therefor?

THE MINISTER OF FOOD (SHRI AJIT SINGH) :
(a) and (b). No, Sir. The consumer subsidy during 1994-95 (RE) has been projected at Rs.159.08 per quintal for wheat and Rs.144.67 per quintal for rice.

(c) The details of expenses incurred by the Food Corporation of India during the last three years are as under :

(Rate : Rs./Qtl.)

	1993-94		1994-95(RE)		1995-96(BE)	
	Wheat	Rice	Wheat	Rice	Wheat	Rice
Pooled cost	325.31	500.40	343.96	553.20	355.84	576.84
Procurement Incidentals of grain	89.28	40.25	100.53	44.36	101.76	45.96
Distribution Cost(without shortages)	113.04	114.48	113.57	115.33	114.40	115.30
Economic cost (without shortages)	527.63	655.13	558.06	712.89	572.00	738.10
Sales realisation	355.88	500.42	398.98	598.22	400.80	600.20
Subsidy	171.75	154.71	159.08	114.67	171.20	137.90

(d) to (f). The Bureau of Industrial Costs & Prices (BICP) had conducted a study of the cost of operations of FCI. One of the findings of the study was that FCI would be able to supply foodgrains at its full actual cost (without subsidy) which would not be more expensive than the prices charged by the private trade. The study had also revealed that FCI's economic costs are comparable to the market prices and are in fact lower in a number of instances especially in the deficit areas.

About 80% of the total expenses incurred by FCI are beyond its control being the naked costs of grains, interest payable to Banks, Railways freight & transportation cost, purchase tax, Mandi levies and cost of gunnies. The balance 20% of the expenses which are controllable relate to labour and handling cost, storage cost and grain shortages. The FCI is making all efforts to reduce the controllable component of the expenses in accordance with the recommendations of the BICP.

Subsidy on Fertilizers

2853. SHRI NAWAL KISHORE RAI :
SHRI GUMAN MAL LODHA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government have decided to provide subsidy on fertilizers on the basis of number of small and marginal farmers in various States of the country ;

(b) if so, the factual position in this regard ;

(c) whether the Government have asked the State Governments to furnish the details in respect of number of small and marginal farmers living in their States with a view to grant them subsidy on fertilizers during this year ;

(d) if so, the names of the States from which such details has been received ; and

(e) the time by which the subsidy is likely to be provided to them ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) (a) to (e). The concession on decontrolled phosphatic and Potassic Fertilizers is provided to all categories of farmers including Small and Marginal Farmers and there is no proposal to provide the subsidy on fertilizer on the basis of number of Small and Marginal Farmers in various States.

Export of Veal

2854. SHRI DEVI BUX SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether inspite of the Supreme Court's order, export of Veal of young calves is going on constantly ;

(b) if so, the reasons therefor ; and

(c) the steps taken by the Government to impose ban on it ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). The requisite information is being collected from the organisations concerned and will be laid on the Table of the Sabha .

Procurement of Paddy

2855. KUMARI PUSHPA DEVI SINGH : Will the Minister of FOOD be pleased to state :

(a) the names of the States in which Swarna Massorie paddy, is being procured as superior quality paddy on support prices ; and

(b) whether this variety of paddy would be procured as high quality paddy in Madhya Pradesh also?

THE MINISTER OF FOOD (SHRI AJIT SINGH):

(a) The paddy variety Swarna Massorie is being procured as fine paddy on support prices in the State of Orissa.

(b) The samples of Swarna Massorie variety of paddy received from the Government of Madhya Pradesh during 1994 were analysed in the Central Grain Analysis Laboratory, Ministry of Food, Government of India and because of high incidence of Admixture of common group in all the samples, Swarna Massorie variety of paddy in Madhya Pradesh was classified as common. Therefore, it will be procured as common paddy in Madhya Pradesh as per the norms of Uniform Specifications.

Discretionary Grants

[English]

2856. SHRI JASWANT SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the names of individuals, institutions and organisations to whom grant of Rs. 20,000/- or above was given from the Minister's discretionary Fund during each of the last three years ;

(b) whether there are any specific rules/guidelines to evaluate cases considered fit for discretionary grants ; and

(c) if so, what are these rules/guidelines ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c). Requests for assistance from the Minister's Discretionary fund are processed/scrutinised in accordance with the rules /guidelines prescribed for the purpose. Statement indicating names of individuals/institutions/organisations to whom assistance has been provided during the last three years is given in the attached Statement-I. A copy of the rules/guidelines is given in the attached Statement-II.

STATEMENT - I

S.No.	Name of the individuals, institutions and organisations	Amount Sanctioned
1	2	3
1993-94		
1.	Shri Mohd. Shahid, for useful work in education	Rs. 30,000/-
2.	The Secretary Community Development Centre, Churhat	Rs. 50,000/-
3.	All India Confederation of Blind, Delhi for Welfare of blinds	Rs. 25,000/-
1994-95		
4.	Shri Monindra Ray, a renowned poet, for his welfare	Rs. 30,000/-
5.	Shri Gulshan Khan Shani, an eminent writer for his treatment	Rs. 1,60,000/-
1995-96 (TILL DATE)		
6.	Dr. Vashisth Narain Singh a renowned Mathematician for his Welfare/treatment	Rs. 75,000/-
7.	Madhya Pradesh Deaf Dumb Welfare Sansthan, Gwalior	Rs. 25,000/-

STATEMENT-II*Rules for Disbursement out of Education
Minister's Discretionary Fund*

1. Grants may be sanctioned out of Education Minister's Discretionary Fund for Providing financial assistance to :

(a) Institutions/Organisations and individuals doing useful work in the fields of General/Technical Education and Culture.

(b) Institutions/Organisations and individuals doing useful work in fields like mass communication medias like journalism, films broadcasting, publicity, television, drama, poetry, music and performing art.

(c) Institutions/Organisations and individuals doing useful work in social welfare/social security as well as to physically handicapped individuals to pursue education & vocational training to enable them to set themselves in life.

(d) Deserving displaced persons and their families from East Pakistan (now Bangladesh) and West Pakistan and repatriates from Burma, Srilanka etc. and Tibetan refugees in need of immediate financial help.

(e) To individuals in recognition of outstanding work in the fields of general/technical education, culture, mass communication media like broadcasting, journalism or films, social welfare/social security and to those who underwent loss while in service or as patriots for the National Independence Movement.

(f) For the education of exceptionally brilliant children (first divisioners with high percentage of marks in the preceding examination) who are either physically handi-capped or whose parents are no more or whose parents income does not exceed Rs.500/-.

For the purpose of this assistance, the child should not be in receipt of any scholarship from any Department of the Central/State Governments.

(g) Giving relief to the families of the needy and poor journalists, film industry workers and artists when such families are in need of financial assistance due to demise of their only bread winner

2. (a) Assistance from this Fund will not be available for acquiring assets either wholly or substantially.

(b) Discretionary grants are not intended for disbursements as private charity to individuals.

(c) Government servants (Central as well as State) will not be eligible for assistance out of this Fund.

(d) Assistance from this Fund will not be available for Medical Education.

3. All grants shall be made at the discretion of Education Minister under orders given personally in writing.

4. The amount of grant given to an institution/ organisation/ individuals shall not ordinarily exceed Rs.10,000/- during any one financial year. In special circumstances, larger amounts may be given for reason considered adequate by the Education Minister with the prior concurrence of the Ministry of Finance.

5. All grants made shall be of a non-recurring nature and no recurring liability shall be undertaken.

6. The grant shall be utilised by the grantee within a year of its sanction.

7. Grants will not ordinarily be made to individuals, institutions or organisations where grants or aids for the same purpose of objects have been made by any Ministry or Department or refused by any of the following authorities:-

(i) Vice President of India.

(ii) Member of Council of Ministers of the Govt. of India, State Government and Governments of Union Territories.

(iii) Cabinet Secretary to the Govt. of India.

(iv) Ministries/Departments of the Central Govt./ State Govt./Union Territories.

(v) Any other authority under the Central Govt./ State Govt./ Union Territories. A certificate to this effect shall be furnished by the grantee. (certificate annexed to Form - I)

8. Payment shall be made by cheque on the Canara Bank of India, Janpath, New Delhi, and shall be made out in the name of the grantee issued under the direction of the Controller Officer by the Pay & Accounts Office (Education). The Under Secretary (cash) of the Department of Education shall be the Drawing and Disbursing Officer, Section concerned issuing sanction from Education Minister's Discretionary Fund should prepare a bill on simple receipt and then pass it on with the relevant sanction order to the Cash Section to enable them to obtain cheques from the Pay & Accounts Officer.

9. The receipt shall be required to furnish receipt Annexed as Form-II.

10. The Joint Secretary to the Government of India in the Ministry of Education who shall be the Controlling Officer for Education Minister's Discretionary Grants, shall cause a register of sanctions to be maintained in Form-III Annexed to these rules, in which shall be serially entered all of the disbursements sanctioned by the Education Minister out of the fund and the balance from time to time.

11. The Disbursing Officer shall maintain a register of cheques issued in Form IV and forward the receipt of the grantee to Pay & Accounts Office (Education) as soon as the payment has been made.

12. The Controlling Officer shall periodically inspect the Register of sanctions and the Register of cheques issued and exercise such other checks as he may think necessary for the proper accounting of the disbursements.

13. The grantee under Rule I shall be required to furnish a certificate in Form V to the effect that the grant has been utilised for the purpose for which it was sanctioned. The utilisation certificate shall be supported by the grantee either by the audited statement of accounts (Audited by a Chartered Accountant) or by the details of expenditure supported by relevant receipt vouchers etc. as the case may be.

14. In the case of grants given to individuals, utilisation certificates will be considered sufficient for the purpose.

FORM NO. I

CERTIFICATE

Certified that no grants, or aids have been made to _____

by any other Ministry/Department for the purpose for which the grant has been sanctioned by the Ministry of Education vide their letter No. _____

Dated _____ and that grants for the same purpose has not been refused by any other Ministry/Department of the Govt. of India. Certified also that the grant now sanctioned shall be utilised within a year of the sanction.

Signature

Dated _____ 19 _____

Place _____

FORM-II

PROFORMA RECEIPT

Received Rs. _____ (Rupees _____ only) from the Ministry/Department _____ sanctioned by it out of Education Minister's Discretionary grants, by means of a crossed cheque drawn on the _____ Bank, New Delhi.

(Stamp)

Dated _____ 19 _____

Place _____

Signature

FORM - III**MINISTRY OF EDUCATION & CULTURE
(DEPARTMENT OF EDUCATION)***Education Minister's Discretionary Grant Register of Sanctions*

Sl. No.	Name of the Grantee	Name of the Ministry/ Department of proposal Related	Level at which proposal Recommended	EM's order date	Sanction No.Date	Amount Sanctioned
1	2	3	4	5	6	7

Bill No & Date	Cheque No & Date	Amount	Total Expenditure	Unspent Balance
8	9	10	11	12

FORM - IV**EDUCATION MINISTER'S DISCRETIONARY GRANT REGISTER OF CHEQUES ISSUED**

Sl. No.	Cheque No & Date	Name of Beneficiary	Amount Rs.	Initial of Disbursing Officer	No. & Date of despatch of Cheque	Payee's acknowledgement of Cheque	Receipt of utilisation Certificate	Remarks
1	2	3	4	5	6	7	8	9

FORM NO. V**UTILIZATION CERTIFICATE**

Certified that the amount of grant sanctioned by the Ministry/Department vide their letter No. _____ Dated _____ has been spent during the stipulated period, for the purpose for which it was sanctioned. The unspent grant of Rs. _____ has been deposited in the _____ Treasury on _____ under _____ head.

(Copy of challan enclosed)

Signature

Head of the Institution

Signature of the Chartered Accountant

OR

The details of expenditure should be supported by the relevant receipt vouchers etc. as the case may be.

Milk Production in Kerala

2857. SHRI RAMESH CHENNITHALA : Will the Minister of AGRICULTURE be pleased to state :

- (a) the per capita production and consumption of milk in Kerala;
- (b) whether it is below the national average;
- (c) if so, the details thereof and the reasons therefore; and
- (d) the schemes launched by Union Government to increase per capita production and consumption of milk in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (c). As per the provisional estimates of 1992-93 the milk production in terms of per capita availability in Kerala is 173 grams as against the national average of 181 grams per head per day. The average Milk Production in Kerala is lower because of lower number of milch animals per thousand of human population as compared to the National average.

(d) Besides State Govt. programmes, following Central/Centrally Sponsored Schemes are being implemented to enhance the milk production in Kerala.

- (1) Extension of Frozen Semen Technology & Progeny Testing Programme.
- (2) Assistance to State for feed and fodder development.
- (3) National project on rinderpest eradication.
- (4) Assistance to States for control of animal diseases.
- (5) National bull production programme.
- (6) Professional efficiency development.
- (7) Programmes under Operation Flood-III.

**CORRECTING STATEMENT IN RESPECT OF
LOK SABHA UNSTARRED QUESTION NO. 216
ANSWERED ON 1ST AUGUST, 1995**

The first word of ninth line in the answer of the question No. 216 may be read as third place of second.

12.00 hrs

**RE : ALLEGED KILLING OF SIX MINERS
WHILE ON DHARNA IN DUGDA NEAR DHANBAD**

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir with deep concern, I raise this issue. Yesterday, one passenger train rammed into another and we were debating about how many lives are lost, whether it was an accident and whether there was negligence on the part of the Government.

Today, I draw the attention of the entire House through you a ramming - neither through indifference nor through the hands of the God but a deliberate one-ramming by a coal damper on unfortunate coal miners in Dugda Coal Washery near Dhanbad. Now what happened was six lives were lost because the damper rammed onto them. What crimes did they commit? They are all tribals. Their names are Kishore Majhi, Ramdeo Mahato, Pramod Mahato, Bhupen Majhi, Kokil Mahato and Ram Avtar Prajapati. That is not their fault that they are tribals. Their fault was that yesterday on 21st, there was strike call by the coal miners and these workers were sitting on dharna in defence of their strike and in defence of their demands. It is unimaginable and it is humanly impossible to imagine that BCCL, in order to crush the morale of the workers, made coal damper to ram on to them. This is what has happened yesterday. I have spoken to several leaders in the House. They are not in a position even to believe that such a thing could happen. The Coal Minister is not there. I got the information later in the day and I could just intimate the Speaker. I, therefore, request through you that there should be a statement immediately on how this could happen and what kind of compensation they are going to give. If this is true then they have to apologize to the whole nation about this manner of killing of striking workers. That is all I want to say.